

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.128-IA/443(AHM)2024
in
C.P.(IB)/27(AHM)2024

Proceedings under Section 94 IBC

IN THE MATTER OF:

Mr.Nitesh Mavjibhai Katariya PG of Jyoti Power Corporation
Private Limited
V/s
Bank of India & Ors.

.....**Applicant**

.....**Respondent**

Order delivered on 17/04/2024

Coram:

Mr.Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/RP : Mr. Neel Basant, Adv
For the Respondent/FC : Mr. Ketan parikh, Adv. (Bank of India)
For the PG : Mr.Tirath Nayak, Adv
For the SBI : Ms. Dhamishta Raval, Adv
For the Kotak Mahindra Bank: Mr. Harshit Patel, Adv.

ORDER

Ld. Counsel for the Applicant submits that service report has been filed on 09.03.2024 vide inward diary no. 2984. The same is taken on record. Service is complete. Ld. Counsel appearing for the FC Bank of India and SBI seeks more time to file Vakalatnama as well as reply. Despite due service FC IDBI Bank, Kotak Bank or Corporate Debtor are not present.

Ld. Counsels seeks and granted two weeks' time to file reply Thereafter rejoinder if any to be filed within 7 days.

Re-list on 17.05.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)